

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Original Application No: 548/94 and 550/94

~~Transferred Application~~

DATE OF DECISION: 11.7.94

Shri S.S.Kadam and others. Petitioner

Shri D.V. Gangal Advocate for the Petitioners

Versus

Union of India and others Respondent

Shri P.M. Pradhan Advocate for the Respondent(s)

CORAM :

The Hon'ble Shri B.S. Hegde, Member (J)

The Hon'ble Shri M.R. Kolhatkar, Member (A)

1. To be referred to the Reporter or not ?
2. Whether it needs to be circulated to other Benches of the Tribunal ?


(B.S. Hegde)
Member (J)

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Original Application No. 548/94 and 550/94

Shri S.S.Kedam and others.

... Applicants

V/s.

Union of India through
Post Master General.
Central Post Office,
Bombay.

The Director
General Post Office
Bombay.

CORAM: Hon'ble Shri B.S. Hegde, Member (J)

Hon'ble Shri M.R. Kolhatkar, Member (A)

Appearance:

Shri D.V.Gangal, counsel
for the applicants.

Shri P.M.Pradhan, Counsel
for the respondents.

ORAL JUDGEMENT

Dated: 11.7.94

¶ Per Shri B.S. Hegde, Member (J) ¶

Shri Gangal, counsel for the applicants submit that the above two OAs are similar to the matter which has been disposed of by the Tribunal and in view of the ~~order of the~~ Tribunal's order dated 4.2.94, the same relief claimed may be allowed; the gest of the judgement is given below:

" Fifteen applicants who claims to be Extra Coolies have filed this application for regularising their services. It is un-necessary for us to lay down any fresh directions as by our judgement in OA 688/86 Vilas Manohar Joshi and Ors. V/s. Union of India and others decided on 20.4.93 and on those similar lines a direction was also made in OA 786/93 S.Y. Vanjare and 35 Ors. V/s. Union of India and others decided on 8.11.93. The only question is whether the applicants are entitled for the same benefits which flow from those decisions. "

2 We suggested to the parties that the applicant's present application should be treated as a representation to the respondents and the respondents shall within two months from today find out the number of hours and number of days they have been working as Extra Coolies and if they are found eligible they should be considered in accordance with earlier directions. They should also be given the benefits similar to the applicants in these cases. If the respondents find any discrepancies and the benefits cannot be extended to the present applicants, they will communicate to the applicants the reasons why the benefit cannot be conferred on them. In the meanwhile if the applicants offer their services as Extra Coolies which are to be taken from the open market, the respondents will consider availing of their services. With these directions this O.A. is disposed of.

In the light of the above both the OAs are disposed of.

M.R. Kolhatkar

(M.R. Kolhatkar)
Member (A)

B.S. Hegde

(B.S. Hegde)
Member (J)

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